

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO.33
TO BE ANSWERED ON 18.07.2022**

Annual consumption of coal

33 MS. SAROJ PANDEY:

Will the Minister of Coal be pleased to state:

(a) the current annual consumption of coal in the country, in million tonnes and its annual production with respect to demand, alongwith the quantum of coal being imported from other countries; and

(b) the steps taken by Government to reduce the consumption and increase the production of coal in the country?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES

(SHRI PRALHAD JOSHI)

(a): The details of the current annual consumption of coal in the country and annual production with respect to demand along with the quantum of coal being imported are as under :-

| Years | All India Actual Coal Production | All India Actual Coal Dispatch | Figure in Million Tonnes (MT) (Provisional) | |
|----------------------------------|----------------------------------|--------------------------------|--|--|
| | | | Total Import | Total Actual Demand/ Consumption of Coal (Import + Dispatch) |
| 2021-22 | 778.190 | 818.997 | 208.93 | 1027.93 |
| 2022-23 (Upto Jun-22) | 204.876 | 224.674 | 19.282 * | 243.956 |
| * Upto April, 2022 | | | | |

(b): Coal India Limited (CIL) has envisaged to enhance its coal production from the level of about 600 MT to 1 Billion Tonne (BT) by the year 2024-25. CIL has taken the following initiatives for achieving 1 BT production which is under implementation:

- i. Capacity addition through approval of new & expansion PR: CIL has approved 52 projects during FY 2021 & FY 2022. These projects will add additional capacity of about 278 MT per annum and projected to contribute additional production of about 102 MT by FY 2025.
- ii. Capacity addition through special dispensation in EC under clause 7(ii) of EIA 2006: This is an ongoing process and CIL is enhancing its capacity through efficiency enhancement under the special dispensation of EIA Act.
- iii. Capacity addition in smaller subsidiaries: Smaller subsidiaries like ECL & BCCL are enhancing its capacity through marginal schemes and OC patches.

- iv. Capacity augmentation through deployment of MDO: CIL has already initiated process for operating 15 numbers of mines through MDO having an ultimate capacity of about 169 MT per annum. All tenders shall be awarded by March' 23.
- v. Use of Mass Production Technology (MPT) in Under Ground (UG) mines wherever feasible: CIL is implementing the application of more and more MPT in UG mines wherever feasible to enhance its UG production capacity.
- vi. Improving evacuation efficiency & capacity: Through First Mile Connectivity (FMC) 1 & 2, CIL is in the process of eliminating inefficient and polluting road transport in favour of 44 Coal Handling Plants (CHPs), Silos through rail transport
- vii. Procurement of Heavy Earth Moving Machinery (HEMM): Order value worth Rs. 8300 Crs have been placed for procurement of HEMM in CIL in 2019-20 & 2020-21. Equipment supply has been started during 2020-21 and will be followed during the subsequent years for enhancement of departmental production capacities.
- viii. Enhancement in evacuation facility from the mines to destination: CIL has also invested heavily in evacuation and transport facility such as rail lines, roads & sidings and CHPs.
- ix. Out sourcing mining contracts: All outsourcing mining contracts for subsequent year are identified well in advance and firm actions are being initiated well in advance.
- x. IT initiatives: CIL has taken initiatives for improvement in productivity by enhancing efficiency of its mines with the introduction of Digitization of operation and introduction of ERP in two phases.

The following actions have been taken by the Government to further increase the coal production from captive mines are as below:

- i. **Regular Monitoring:** A Monitoring Committee has been constituted under the Chairmanship of Secretary (Coal) with Chief Secretaries from respective Host States, Secretary (MoEF& CC), Coal Controller Organisation (CCO) & CMPDIL as members of the Committee to conduct regular reviews and to expedite the development of blocks.
- ii. **Enactment of Mines and Minerals (Development and Regulation) Amendment Act, 2021:** The Act provides that captive mines owners (other than atomic minerals) may sell up to 50% of their annual mineral (including coal) production in the open market after meeting the requirement of the end use plant linked with the mine in such manner as may be prescribed by the Central Government and on payment of such additional amount. This step is an attempt to stimulate the coal block allottees to commence coal production early.
- iii. **Project Management Unit (PMU):** Project Management Unit has been appointed by Ministry for handholding of coal block allottees for obtaining various approvals / clearances for early operationalisation of coal mines. Upon completion of tenure of current PMU, Ministry is currently under process of appointment of new PMU through transparent process and bringing more coal mines under its ambit. Appointment is expected to complete shortly.
- iv. **Single Window Clearance:** The Union government has launched Single Window Clearance portal on 11.01.2021 for the coal sector to speed up the operationalisation of coal mines. It is an unified platform that facilitates grant of clearances and approvals required for starting a coal mine in India. Now, the complete process shall be facilitated through Single Window Clearance Portal, which will map not only the relevant application formats, but also process flow

for grant of approvals or clearances. It includes already operational module for approval of mining plan and mine closure plan in a time bound manner and integration with Parivesh Portal, digital acceptance of objection under Section 8 (1) of Coal Bearing Areas (Acquisition & Development) Act, 1957, Consent Management System of Telangana & West Bengal. Further Ministry of Coal has added in its kitty of SWCS Project Information & Management Module which was launched on 14.06.2022 which is likely to facilitate project proponent as well as Ministry and State officials in monitoring and expeditious implementation of coal mines.
